

WP(C) No. 173 of 2013

27.09.2013

HON'BLE THE CHIEF JUSTICE

Shri N Khan, Advocate, present for the petitioner.

Smti NG Shylla, Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file the counter affidavit.

List in the week commencing from 28.10.2013.

CHIEF JUSTICE

dev
27.09.13

WP(C) No. 177 of 2013

27.09.2013

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri N Khan, Advocate, present for the respondents.

A counter affidavit has been filed on behalf of the respondents. The same will be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit.

List in the week commencing from 28.10.2013.

CHIEF JUSTICE

dev
27.09.13

WP(C) No. 219 of 2013

27.09.2013

HON'BLE THE CHIEF JUSTICE

Shri R Pyngrope, Advocate, present for the petitioner.

Ms S Acharjee, Advocate, present on behalf of Shri K Khan, counsel for the respondents No. 1 to 3.

Shri PN Nongbri, Advocate, present for respondent No. 4.

Learned counsel for the respondents pray for and are allowed further three weeks' time to file the counter affidavits.

List in the week commencing from 21.10.2013.

CHIEF JUSTICE

dev
27.09.13

WP(C) No. 220 of 2013

27.09.2013

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioner.

Shri R. Deb Nath, CGC, present for the respondent.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file the counter affidavit.

List in the week commencing from 28.10.2013.

CHIEF JUSTICE

dev
27.09.13

WP(C) No. 244 of 2013

27.09.2013

HON'BLE THE CHIEF JUSTICE

Smti K Chisa, Advocate, present for the petitioner.

Shri R. Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file the counter affidavit.

List in the week commencing from 28.10.2013.

CHIEF JUSTICE

dev
27.09.13

WP(C) No.(SH) 276 of 2013

27.09.2013

HON'BLE THE CHIEF JUSTICE

Shri E Nongbri, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for the respondents.

Shri R. Deb Nath, CGC, present for the respondent No. 4.

Learned counsel for the petitioner states that the petitioner wants to engage another counsel and he may be allowed to withdraw from the case.

A counter affidavit has already been filed in this writ petition, and no rejoinder affidavit has been filed by the petitioner today.

Further time of two weeks is allowed to the petitioner to file rejoinder affidavit. However, in the above facts and circumstances of the case, and after perusal of the counter affidavit, the interim order dated 05.10.2012 is not extended further.

List in the week commencing from 21.10.2013.

CHIEF JUSTICE

dev
27.09.13

WP(C) No. 266 of 2013

27.09.2013

HON'BLE THE CHIEF JUSTICE

Shri E Nongbri, Advocate, present for the petitioner.

Shri ND Chullai, Sr. GA, present for the respondents No. 1 to 3.

Shri R. Deb Nath, CGC, present for the respondent No. 4.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed four weeks' time to file the counter affidavit.

List in the week commencing from 11.11.2013.

CHIEF JUSTICE

dev
27.09.13